

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.165 of 2014 &
IA No.266 of 2014**

Dated : 22nd August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Power Delhi Distribution Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory Commission ...Respondent(s)
& Anr.**

Counsel for the Appellant(s): Mr. K. Datta
Mr. Arnav Sanyal

Counsel for the Respondent(s): Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar for R-1.
Mr. N.K. Sharma in person for R-2

ORDER

**IA No. 266 of 2014
(Appl. for interim Stay)**

This Application is filed seeking for interim stay of the Order imposing on the Appellant the penalty of Rs. 20,000/- and Rs.10,000/- as compensation.

We have heard the learned counsel for the parties as well as Mr. N.K. Sharma appearing in person on behalf of Respondent No.2.

In the facts and circumstances of the case, we deem it appropriate to grant stay in respect of the Penalty but the Appellant is directed to pay the compensation of Rs.10,000/- on or before Monday i.e., on 25.08.2014. This Order will be subject to the outcome of this Appeal.

With these observations this I.A. is disposed of.

Post the matter for final hearing on **25.09.2014**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 12.09.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file his rejoinder on or before 19.09.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js